

Survey of India propose to investigate the potentiality of the known gold occurrences in Mallappakonda and Chigargunta falling in the southern Kolar Schist belt in Chittoor district, Andhra Pradesh. Geological Survey of India have also commenced an intensive time bound programme in collaboration with other agencies like Mineral Exploration Corporation Limited, to explore the northern part of the Kolar Schist belt. Exploration will also be continued in Hutti and Gadag gold fields and in Mangalur Schist belt, Gulbarga district, Karnataka. Further, as a part of the co-ordinated programme between Geological Survey of India and Bharat Gold Mines Ltd., a few areas have been identified as meriting attention. These are: (i) southern and northern extension of Yappamana Mine in Ramgiri Gold field in Andhra Pradesh; (ii) southern and northern extension of Kolar Field in Andhra Pradesh; (iii) Western and southern extension of Hutti Gold Field in Karnataka; (iv) Hosur, Champion Reef block in Gadag gold field in Karnataka; (v) Anjanhalli mine in Karnataka; (vi) other areas including Telkoy, Keonjhar district, Orissa; (vii) Kolari in Nagpur district, Maharashtra; and (viii) Sonapet in Ranchi district, Bihar.

Effect of Power breakdown on building activity in Delhi

10122. SHRI SHANKERSINHJI VAGHELA:
SHRI MUKHTIAR SINGH MALIK:

Will the Minister of ENERGY be pleased to state:

(a) whether the construction activities have come to standstill in Delhi due to frequent breakdowns in power supply to the house builders;

(b) whether the Shalimar Bagh and Pitampura are worst affected areas; and

(c) if so, what are the reasons thereof and what remedial measures are being taken to regulate the power supply?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Though there have been a few occasions when there was breakdown in power supply, the construction activities have not been affected.

(b) No, Sir.

(c) Does not arise.

Pay Scale of Employees working in Hindi Language Magazines

10123. SHRI S. R. DAMANI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is discrimination in the pay scales, designation and other service conditions of the employees working in the Editorial wing of Hindi and other Indian languages magazines;

(b) if so, the steps being taken in order to bring uniformity in this regard; and

(c) how long it will take to complete the recommendations made by the Magazine sub-committee?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No such discrimination exists amongst the staff working for the journals brought out by the Publications Divisions of this Ministry;

(b) Does not arise.

(c) There is no such sub-committee for the journals published by the Publications Division.

International Commission for Study of Communication Problem

10124. SHRI MADHAVRAO SCINDIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) details of the discussions of the 5th Session of UNESCO appointed International Commission for study of communication problems held recently in Delhi;

(b) the specific problems concerning the country's problems, discussed therein; and

(c) outcome thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c): The International Commission for the Study of Communication Problems was set up by the UNESCO for examining in depth (a) the increasing importance attached to communication as a social phenomenon and the interest in the development of communication media, (b) the impact and implication of technological progress in the field of communication, (c) examination of international news flow to eliminate political, economic and cultural dominance and dependence in matters of communication and (d) the increasing role of communication in fostering international understanding of major world problems and making appropriate recommendations/suggestions in this regard.

The Commission held its 5th meeting in Delhi in March last. Apart from considering its own Agenda, two Round Tables on Communication and Development and Impact of Future Technological Developments were held under the aegis of the Commission with Indian participants to assist the Commission in their deliberations.

Fresh public issues by Gwalior Rayons

10125. DR. LAXMINARAYAN PANDEYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Gwalior Rayons has been directed by Government to make fresh public issues; and

(b) if so, what are the details?

THE MINISTER OF STATE IN THE MINISTRIES OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a)

and (b): Yes Sir. The proposal of M/s. Gwalior Rayon Silk Mfg. (Wvg.) Co., Limited under Section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 for effecting substantial expansion by the manufacture of polynosic staple fibre for a capacity of 36,500 tonnes per annum, at Harihar, in the State of Karnataka, was approved by the Government subject *inter-alia* to the condition that the applicant company will issue fresh equity capital of the face value of Rs. 2 crores to the Indian public, excluding the Birla Group with a view to diluting the Birla Group holding in the company. The company has been allowed time upto 31-5-1979 for fulfilling this condition. Accordingly, the company has already submitted an application on the 24th February, 1979, under the Capital Issues Control Act to the Controller of Capital Issues for making a fresh issue of capital of the face value of Rs. 2 crores to the Indian public at a price of Rs. 42 per share. The company's application for public issue is being processed by the Controller of Capital Issues. Pending approval of the Controller of Capital Issues, the Company has requested for suitable extension of time beyond 31st May, 1979, for completing the issue of fresh equity.

Alloy Steel Plant facing crisis

10126. DR. LAXMINARAYAN PANDEYA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Alloy Steel Plant is facing a crisis due to the shortage of raw material Molybdenic oxide;

(b) whether the company had apprised the M.M.T.C. last year about its requirements;

(c) if so, the details of the requirements placed with M.M.T.C. and quantity of imports made by them; and

(d) the rates of the material during the last year and at present?